

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 15

Dated Guwahati, the 25th February, 2011

It has come to the notice of the authority of the Gauhati High Court, Guwahati that most of the papers / documents received from Outlying Benches of the Gauhati High Court through dedicated FAX of this Registry are not properly served to concerned Officers / Sections in time. So, it is for information to all concerned that the Office Order No. 84 dated 24.11.2010 regarding arrangement for allotment of dedicated FAX to Outlying Benches of the High Court as per decision taken at the meeting dated 02.11.2010 of the Registrars of the Principal Seat, Permanent Benches and the Deputy Registrar of Itanagar Bench for discussion on all outstanding issues / matters relating to Permanent Benches pending in the Principal Seat of the Gauhati High Court at Guwahati to be strictly complied with as required.

By Orders,

Sd/- P.K. Saikia,

REGISTRAR GENERAL

Memo No. HC. III - 36/2010/ 922-26 /G Dated 3rd March 2011